

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J.) No. 201 of 2020**

Gaya Mahto @ Gayo Mahto & Ors. **Appellants**

Versus

1. The State of Jharkhand
2. Gudiya Devi **Respondents**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellant :Mr. Nitesh Kumar, Advocate
For the State :Mr. Saket Kumar, A.P.P
For the Res. No.2 :Mr. Yogesh Modi, Advocate

05/Dated: 03.09.2020

1. Learned counsel for the appellant has submitted that co-accused has been granted bail in Cr. Appeal (SJ) No. 1124 of 2019 and the case of the appellant is similarly situated.
2. Learned APP is present.
3. Learned for respondent no.2, prays for time.
4. On prayer of learned counsel for respondent No.2, office to list this appeal along with Cr. Appeal (SJ) No. 1124 of 2019 on **14.10.2020**.

(AMITAV K. GUPTA, J.)

Tarun/